

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2213/2024

[Arising out of impugned interim judgment and order dated 30-01-2024 in CRC No. 9/2019 passed by the Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi]

POTLURI VARA PRASAD & ORS.

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

(IA No. 37879/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH SLP(Cr1) No. 5072/2024

(IA No.86923/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86924/2024-EXEMPTION FROM FILING O.T. and IA No.86921/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 7063/2024

(IA No. 49745/2024 - CONDONATION OF DELAY IN FILING  
IA No. 49758/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 2766/2024

(IA No. 48732/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
IA No. 52677/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 10663/2024

(IA No.70399/2024-CONDONATION OF DELAY IN FILING and IA No.70401/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 35171/2024

(IA No. 175512/2024 - CONDONATION OF DELAY IN FILING  
IA No. 175511/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

**For Petitioner(s) :**

Mr. Vikram Chaudhri, Sr. Adv.  
Mr. Nikhil Jain, AOR  
Mr. Rishi Sehgal, Adv.  
Ms. Arveen Sekhon, Adv.  
Ms. Muskaan Khurana, Adv.  
Ms. Divya Jain, Adv.

Mr. Vijay Agarwal, Adv.  
Ms. Rhythm Agarwal, Adv.  
Mr. Vishal Gaurav, Adv.  
Mr. Shekhar Pathak, Adv.  
Mr. Abhishek Dev, Adv.  
Mr. Somesh Chandra Jha, AOR

Mr. Madhav Khurana, Sr. Adv.  
Mr. Vignaraj Pasayat, Adv.  
Ms. Anindita Mitra, AOR

Mr. C.B.Bansal, Adv.  
Mr. Gurpreet Singh, Adv.  
Mr. Akbar Siddique, AOR  
Mohd. Osama, Adv.  
Mohammad Farman Ashraf, Adv.  
Mr. Shahzar Qureshi, Adv.

Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Meeran Maqbool, Adv.  
Mr. Vivek Rajan, Adv.

**For Respondent(s) :**

Mr. Maninder Singh, Sr. Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Padmesh Mishra, Adv.  
Ms. Neelakshi Bhadauria, Adv.  
Mr. Parantap Singh, Adv.  
Mr. Mrigank Pathak, Adv.  
Mr. Arvind Kumar Sharma, AOR  
Ms. Akshita Choubey, Adv.  
Ms. Yashvi Sharma, Adv.  
Mr. Mrigank Shekhar Mehta, Adv.  
Mr. Kshitij Aggarwal, Adv.  
Ms. Bhawna Gandhi, Adv.  
Mr. Prakhar Bharadwaj, Adv.  
Mr. Aneesh Khandelwal, Adv.  
Ms. Aakriti Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(Criminal)No.2213 and 2766 of 2024

We have perused the order dated 16<sup>th</sup> December, 2024 passed by the Special Judge, Rouse Avenue District Courts, District Courts, New Delhi. The order records that in predicate offence, there is an order of acquittal passed on 11<sup>th</sup> December, 2024. Therefore, the learned Judge has closed the complaint under Section 44 of the Prevention of Money Laundering Act, 2002 (for short "the PMLA"). The Court has also granted liberty to the respondent to get the proceedings revived/reopened if the judgment dated 11<sup>th</sup> December, 2024 is set aside.

In view of this order, we dispose of these petitions, as the same do not survive.

In the event, the complaint under Section 44 of the PMLA sought to be revived, it will be open for the petitioners to apply for restoration of these petitions.

Pending applications also stand disposed of.

SLP(Criminal)No.5072/2024 and  
SLP(Criminal)Diary Nos.7063/2024 and 10663/2024

Perused th First Court's order dated 16<sup>th</sup> January, 2025 in Writ Petition (Criminal)No.120 of 2012 and connected matters.

In view of the said direction, for the time being, we adjourn these petitions till 21<sup>st</sup> February, 2025.

**SLP(Criminal)Diary No.35171 of 2024**

Perused the First Court's order dated 16<sup>th</sup> January, 2025 in Writ Petition (Criminal)No.120 of 2012 and connected matters.

In view of the said direction, for the time being, we adjourn this petition till 21<sup>st</sup> February, 2025.

As of today, the Special Court has not fixed a date for recording of evidence of the prosecution witnesses. If such a date is fixed, the petitioner can always move this Court for appropriate interim relief.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER